

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.145/MP/2013

Subject : Petition for adjudication of disputes arising out of Power Purchase Agreement (Supplemental) dated 18.12.2012 entered into between the petitioner and respondent.

Date of Hearing : 16.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : DNH Power Distribution Company Limited (DNHPDCL).

Respondent : NTPC- SAIL Power Company Limited.

Parties present : Ms. Swapna Seshadri, Advocate, DNHPDCL

Record of Proceedings

Learned counsel for DNH Power Distribution Company Limited (DNHPDCL) mentioned the matter and submitted that DNHPDCL had filed an appeal before the Appellate Tribunal for Electricity (APTEL) against the Commission's order dated 3.2.2014 in the instant petition wherein the matter was remanded back to the Commission on 4.1.2018. Learned counsel requested the Commission to accordingly, list the matter for hearing.

2. After hearing the learned counsel for DNHPDCL, the Commission directed to issue notice to the respondent and list the petition for hearing on 13.3.2018. Parties are directed to file their written submissions, if any, by 15.2.2018.

By order of the Commission

Sd/-

(T. Rout)

Chief (Legal)